

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
Appeal No - 95/252/ND/2022

IN THE MATTER OF:

Deputy Commissioner of Income Tax Benani Prohibition**Applicant**

Vs.

M/s Kimberley Trading Pvt. Ltd.**Respondent**

SECTION

U/s 252

Order delivered on 15.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RoC : Adv. Jyoti Khurana
For the IT Dept : Gaurav Gupta, SSC, Shivendra Singh, JSC, Yojit
Pareek, JSC, Namit Gupta, Adv

ORDER

Ld. Counsel for the Appellant is present and submitted that they have engaged recently, therefore, sought time. Proxy Counsel for the RoC is present. In view of the request made by Counsel for the Income Tax Dept, list this matter on **10.07.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)